

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1054  
TO BE ANSWERED ON 15.12.2022**

**CHILD LABOUR FREE INDIA INITIATIVE**

**1054. SMT. MAHUA MAJI:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has data on the number of child labourers across India;**
- (b) whether Government has taken any concrete step in Child Labour Free India initiative;**
- (c) whether Government is taking any consultation on the same with Civil Society Organisations (CSOs) and other bodies;**
- (d) whether Government has established any communications with the 14 ministries that will be working on the initiative on a mission mode; and**
- (e) if so, by when Government plans to table the recommendations in the Parliament?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): As per "Crime in India" a publication of National Crime Records Bureau 613 cases were registered in 2021 under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country.**

**(b) & (c): The Government has taken a number of steps to prevent the children being employed as child labourers, and these include :-**

**Contd..2/-**

- (i) Enactment of the Child Labour (Prohibition & Regulation) Amendment Act, 2016. The amended Act inter-alia provides for complete prohibition of work or employment of children below 14 years of age in any occupation and processes and prohibition of employment of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.**
- (ii) Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules**
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.**
- (iv) Identification and notification of the Occupations/ Processes where children below the age of fourteen cannot help; and also those Occupation/ Processes where Adolescents cannot work.**
- (v) Ministry of Labour & Employment has set up a Central Advisory Board on Child Labour. The Central Advisory Board includes, among others, the representatives of Non-Governmental Organizations / Civil Society Organizations associated with the work of elimination of child labour, representatives of major Trade Unions of the country, activists etc.**

**(d) & (e): The Ministry of Labour and Employment has constituted an Inter-Ministerial Committee under the chairpersonship of Secretary (Labour & Employment) comprising the representatives of Ministry of Agriculture & Farmers' Welfare, Department of Commerce, Ministry of Housing and Urban Affairs, Ministry of Home Affairs, Ministry of Micro Small & Medium Enterprises, Ministry of Mines, Ministry of Panchayati Raj, Department of Rural Development, Department of School Education and Literacy, Ministry of Skill Development and Entrepreneurship, Ministry of Social Justice & Empowerment, Ministry of Textiles, Ministry of Tourism and Ministry of Women and Child Development. The Committee coordinates efforts across ministries and sectors for prevention of child labour.**

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